

Applications for C.O.B. licences require very close scrutiny of the facts mentioned by the applicants to establish that effective steps within the meaning of the Industries (Development and Regulation) Act and Rules framed thereunder have, in fact, been taken during the period of delicensing of the concerned industries or during the period the undertakings in question remained exempt from the provisions of the I (D&R) Act to set up the capacities claimed by the applicants. This requires, sometimes, eliciting further information from the applicants, physical inspection by technical/administrative authorities physical verification of original documents etc. After Government have satisfied themselves that effective steps have, in fact been taken as required, the licences have been issued without much loss of time. Government are anxious to clear the pending applications as expeditiously as possible and are taking steps to review these periodically with a view to bring up to early disposal.

**Report of Committee set up to Investigate power Crisis in West Bengal**

3369. SHRI JYOTIRMOY BOSU: Will the Minister of PLANNING be pleased to state:

(a) the time by which the Committee set up by Government to investigate into the power crisis in West Bengal is expected to submit its report;

(b) whether power supply position in this State, has further deteriorated since the appointment of the Committee; and

(c) if so, the measures, if any being taken in this regard and the time by which the situation is likely to be improved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c). A Preliminary Report of the Action Group to Review the Power Supply Position in West Bengal has already

been received. The Preliminary report is under examination in the Planning Commission.

**19 वर्ष से नीचे की आय वाले लोग**

3370. श्री श्रीकार लाल बेरवा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि नवीनतम जनगणना आंकड़ों की अनुसार हम समय देश में 19 वर्ष से नीचे की आय वाले लोगों की संख्या कितनी है और यह कुल जनसंख्या का कितना प्रतिशत है ?

गृह मंत्रालय में उपमंत्री (श्री एफ० एच० मोहसिन) : 1971 के जनगणना आंकड़ों की एक प्रतिशत नमूना प्रतिम सारणी के आधार पर 1-4-71 को 19 वर्ष से कम आयु के व्यक्तियों की अनुमानित संख्या 2710 लाख है। यह कुल जनसंख्या का लगभग 49.5 प्रतिशत बनता है।

**पांचवीं पंचवर्षीय योजना के दौरान ग्रामीण क्षेत्रों में उद्योग**

3371. श्री जनार्दन चरण दास : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि पांचवीं पंचवर्षीय योजना में ग्रामीण क्षेत्रों में कृषि उद्योग सहित उद्योग स्थापित करने और प्राकृतिक संसाधनों पर आधारित औद्योगों को प्रारंभ करने के लिए क्या विशेष कदम उठाये गये हैं ?

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : यद्यपि पांचवीं पंच-वर्षीय योजना के तैयार होने तक राज्यों में कृषि सम्बन्धी उद्योगों की स्थापना के लिए अभी कोई विशेष कदम नहीं उठाये गये हैं फिर भी पिछड़े क्षेत्रों के लिए विभिन्न प्रोत्सहान योजनाओं, ग्रामीण उद्योग परियोजना कार्यक्रम और रोजगार दिलाने वाले विशेष योजनाओं के द्वारा ग्रामीण क्षेत्रों में उद्योग स्थापित करने के लिए विशेष प्रयत्न किए जा रहे हैं।

में इस प्रकार के उद्योगों की स्थापना हो सकेगी। योजना आयोग ने प्राकृतिक संसाधनों का राष्ट्रीय सर्वेक्षण करने के लिये हाल ही में एक निर्णयक दल की स्थापना की है।

**C.P.W.D. Engineering Staff Drafted by  
F. & T. Department**

3372. SHRI R. P. ULAGANAMBI:  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Engineering staff working in the Civil Engineering Wing of the P&T Department are being sent back to the C.P.W.D. from where they were drawn and if so, their number and the reasons therefor,

(b) the time since when they were on deputation and the reasons for their non-absorption in the Post and Telegraphs Department;

(c) whether the staff concerned were given any deputation or other allowance while in Post and Telegraph Department and if not, the reasons therefor; and

(d) whether his Ministry has received any representations in the matter from the affected persons and if so, the nature thereof and the action taken thereon?

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):**

(a) Yes. In all 30 gazetted officers are to be repatriated. The P&T Department is developing its own cadres of Civil/Elect. Engineers and Architects.

(b) These officers came to the P.&T. Department during the period from 1963 to 1970. With the transfer of P&T Civil works from C.P.W.D. to P&T Department in July, 1963, a number of C.P.W.D. officers were deputed to P&T Civil Wing but they continued to maintain their lien in parent Department. They are now being repatriated to their parent Department in a phased programme as

and when P&T officers become available to replace them.

(c) No. The question of granting them deputation (duty) allowance w.e., from 27th January, 1970 is, however, under consideration. This allowance is not being paid as it was not provided in the deputation terms and conditions of these officers.

(d) Yes. They have represented for their permanent absorption in the P.&T. Civil Wing. The representations have been considered and rejected.

**De-Reservation of Posts of LDCs,  
UDCs, and Stenographers in Govern-  
ment of India Offices in Delhi/New  
Delhi**

3373. SHRI ONKAR LAL BERWA  
Will the PRIME MINISTER be pleased to state:

(a) the names of offices of Government of India at Delhi/New Delhi showing number of posts of Lower Division Clerks, Upper Division Clerks and Stenographers who requested the Department of Personnel for dereservation (for conversion of Scheduled Castes and Scheduled Tribes vacancies into General Category) of the above posts during the period from the 1st June, 1972 to 31st October, 1972;

(b) the dates of references of each office, separately; and

(c) the dates on which the above posts were actually dereserved?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
IN THE DEPARTMENT OF PERSON-  
NEL (SHRI RAM NIWAS MIRDA):**

(a) to (c). A statement giving the available information is laid on the Table of the House, [Placed in Library *Seg No. LT-3932/72.*] A few other references for dereservation of reservation/Departments concerned as ed vacancies were returned to the full data required for examining the proposal for dereservation was not furnished or the proposal was not in order.